

C-10

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

....

Registration T.A. NO. 1168 of 1987

Bramha Nand Gupta ... Petitioner
vs.

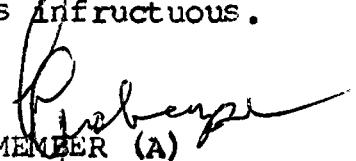
Union of India and ors.... Opp. Parties

Hon' Mr Justice Kamleshwar Nath, V.C.

Hon' Mr K. Obayya, A.M.

(By Hon' Mr Justice Kamleshwar Nath, V.C.)

Shri Anil Srivastava files Vakalatnama of
Shri Amit Sthalkar Counsel for the opposite parties.
He also files an application dated 26.7.89 of Shri
Sthalkar mentioning that the impugned suspension order
dated 22.3.82 contained in Annexure-I to the writ petition
has already been withdrawn by order dated 2/3-5-1985 of
the D.R.M. (Engineering), North Eastern Railway, Lucknow.
A copy of the revocation order has been annexed to
the application. In this situation, no further proceeding
are required in the present case. The petition is
dismissed as infructuous.


MEMBER (A)


VICE CHAIRMAN

(sns)

January 3, 1990.

Lucknow.